GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:6710 ANSWERED ON:08.05.2003 IDENTIFICATION OF JOBS FOR PERSONS WITH DISABILITIES SULTAN SALAHUDDIN OWAISI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have set up an Expert Committee for identification of jobs for persons with disabilities in 1999;

(b) if so, whether the said Committee submitted its recommendations to the Government recently;

(c) if so, the main recommendations made by the Committee on this subject;

(d) whether Government instructed all the States and central agencies to implement the recommendations in letter and spirit;

(e) if so, whether some State Government are not implementing the provisions of the persons with disabilities (equal opportunities protection of rights and full participation) Act, 1995 and the instructions issued by the Union Government after the recommendations of the Expert Committee;

(f) if so, the details thereof; and

(g) the steps taken or being taken by Government to ensure properly implementation of all the provisions of the Act?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) to (c) Yes, Sir. In pursuance to Section 32 of the Persons with Disabilities Act, 1995, the Ministry of Social Justice & Empowerment had constituted an Expert Committee toidentify/review the posts in Group A, B, C and D to be reserved for the Persons with Disabilities in its Ministries/Departments and Public Sector Undertakings The report of the Expert Committee has been accepted and fresh list of identified posts has been notified on 30.6.2001.

(d) The list notified in June, 2001 is applicable to Central Ministries/Departments and its PublicSector Undertakings. As per the provisions of Section 32 of the Act, the States are required to identify suitable posts for persons with disabilities in their own establishments and public sector undertakings. However, the Ministry has been pursuing this matter with the States and has suggested to them that pending identification of jobs by their own Expert Committees, they could use the Central list for reference and selection of jobs that can be reserved for the persons with disabilities.

(e) & (f) Does not arise.

(g) For ensuring implementation of provisions of the Act, the Ministry of Social Justice & Empowerment has issued instructions to all States/Union Territories and Central Ministries/Departments from time to time. The Central Coordination Committee and the Central Executive Committee have been reviewing the progress made towards implementation of the Act by the appropriate authorities.